

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 337 OF 2016 & IA NO. 730 OF 2016 &
IA NOS. 58, 711 AND 951 OF 2017**

APPEAL NO. 342 OF 2016 & IA NOS. 750 AND 751 OF 2016 & 199 OF 2018

APPEAL NO. 33 OF 2017 & IA NOS. 62, 64 AND 589 OF 2017

APPEAL NO. 28 OF 2017 & IA NOS. 28 AND 30 OF 2017

APPEAL NO. 29 OF 2017 & IA NOS. 42 AND 44 OF 2017

APPEAL NO. 30 OF 2017 & IA NOS. 755 AND 756 OF 2016

APPEAL NO. 57 OF 2017 & IA NO. 102 OF 2017

APPEAL NO. 77 OF 2017 & IA NOS. 207, 209 AND 972 OF 2017

APPEAL NO. 221 OF 2017 & IA NOS. 456, 505 AND 457 OF 2017

APPEAL NO. 353 OF 2017 & IA NOS. 881, 882 & 883 OF 2017

APPEAL NO. 394 OF 2017 & IA NOS. 1091, 1092 & 1093 OF 2017

APPEAL NO. 370 OF 2017 & IA NOS. 980, 979 & 982 OF 2017

Dated: 10th April, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**APPEAL NO. 337 OF 2016 & IA NO. 730 OF 2016 &
IA NOS. 58, 711 AND 951 OF 2017**

**Bharti Airtel Ltd. Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission Respondent(s)
& Anr.**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Anchal Arora for R-1

Mr. Sai Kumar
Ms. Rimali Batra

Ms. Nikita Choukse
Ms. Anshula Laroija for R-2

APPEAL NO. 342 OF 2016 & IA NOS. 750 AND 751 OF 2016 & 199 OF 2018

Tata Teleservices (Maharashtra) Ltd. **Appellant(s)**
Vs.
Maharashtra Electricity Regulatory Commission **Respondent(s)**
& Ors.

Counsel for the Appellant(s) : Mr. Shailesh K. Kapoor
Ms. Suruchi Thapar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Anchal Arora for R-1

Mr. R.S. Prabhu
Mr. Gaurav Mitra
Mr. Vishnu
Ms. Shriya Raycha Udhuri for R-3

Mr. Sharat Kapoor for BSNL
(IA No. 199/18)

APPEAL NO. 33 OF 2017 & IA NOS. 62, 64 AND 589 OF 2017

Vodafone Mobile Services Ltd. **Appellant(s)**
Vs.
Maharashtra Electricity Regulatory Commission **Respondent(s)**
& Anr.

Counsel for the Appellant(s) : Mr. Raghav Pandey
Mr. Shamik Bhatt

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Anchal Arora for R-1

APPEAL NO. 28 OF 2017 & IA NOS. 28 AND 30 OF 2017

Idea Cellular Ltd. **Appellant(s)**
Vs.
Maharashtra Electricity Regulatory Commission **Respondent(s)**

& Ors.

Counsel for the Appellant(s) : Mr. Raghav Pandey
Mr. Shamik Bhatt

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Anchal Arora for R-1

APPEAL NO. 29 OF 2017 & IA NOS. 42 AND 44 OF 2017

Vodafone India Ltd. Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission Respondent(s)
& Anr.

Counsel for the Appellant(s) : Mr. Raghav Pandey
Mr. Shamik Bhatt

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Anchal Arora for R-1

APPEAL NO. 30 OF 2017 & IA NOS. 755 AND 756 OF 2016

Telenor (India) Communications Pvt. Ltd. Appellant(s)
& Anr.
Vs.
Maharashtra Electricity Regulatory Commission Respondent(s)
& Anr.

Counsel for the Appellant(s) : Mr. Shailesh K. Kapoor
Ms. Suruchi Thapar
Mr. Ajay Kumar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Anchal Arora for R-1

APPEAL NO. 57 OF 2017 & IA NO. 102 OF 2017

Reliance Communication Ltd. & Anr. Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission Respondent(s)

& Anr.

Counsel for the Appellant(s) : Mr. Hasan Murtaza
Ms. Malavika Prasad

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Anchal Arora for R-1

APPEAL NO. 77 OF 2017 & IA NOS. 207, 209 AND 972 OF 2017

ATC Telecom Infrastructure Pvt. Ltd. **Appellant(s)**
& Ors. (ATC TIPL)
Vs.
Maharashtra Electricity Regulatory Commission **Respondent(s)**
& Anr.

Counsel for the Appellant(s) : Mr. Shailesh K. Kapoor
Ms. Suruchi Thapar
Mr. Ajay Kumar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Anchal Arora for R-1

APPEAL NO. 221 OF 2017 & IA NOS. 456, 505 AND 457 OF 2017

Aircel Limited **Appellant(s)**
Vs.
Maharashtra Electricity Regulatory Commission **Respondent(s)**
& Anr.

Counsel for the Appellant(s) :

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Anchal Arora for R-1

APPEAL NO. 353 OF 2017 & IA NOS. 881, 882 & 883 OF 2017

GTL Infrastructure Ltd. & Anr. **Appellant(s)**
Vs.
Maharashtra Electricity Regulatory Commission **Respondent(s)**
& Anr.

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Anchal Arora for R-1

APPEAL NO. 394 OF 2017 & IA NOS. 1091, 1092 & 1093 OF 2017

Indus Towers Limited **Appellant(s)**
Vs.
Maharashtra Electricity Regulatory Commission **Respondent(s)**
& Anr.

Counsel for the Appellant(s) :
Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Anchal Arora for R-1

APPEAL NO. 370 OF 2017 & IA NOS. 980, 979 & 982 OF 2017

In the matter of:

.... **Appellant(s)**

Tower Vision India Pvt. Ltd.
Vs.
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Shailesh K. Kapoor
Ms. Suruchi Thapar
Mr. Ajay Kumar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Anchal Arora for R-1

ORDER
IA No. 199 of 2018

(Appln. for impleadment)

With the consent of the parties, the application is taken up today.

For the reasons stated in the application, the application is allowed. Learned counsel for the appellant is directed to file amended memo of parties and also carry out consequential amendments within one week from today.

APPEAL Nos. 337, 342 of 2016; 33, 28, 29, 30, 57,77, 221, 353, 394 & 370 of 2017

List all the appeals for hearing on **11.04.2018.**

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk